

[Prof. Madhu Dandavate]

then, if the people's confidence in the currency is shaken by any procedure, I think that the hon. Minister has the right to give advice and direction to the Reserve Bank to revert to the old procedure.

SHRI PILOO MODY (Godhra): Collusion.

PROF. MADHU DANDAVATE: I have already referred to it. Only two or three persons are in charge of destroying the currency notes. Does he not think that malpractices can take place?

SHRI PILOO MODY: Collusion between two officers can defraud their whole process.

SHRI K. R. GANESH: As far as the specific point which the hon. Member has raised is concerned, I shall find out the figures and supply them to the hon. Member.

SHRI C. T. DHANDAPANI (Dharampuram): I was working in a bank. So, may I ask just one question?

MR. SPEAKER: But his name is not there.

12.23 hrs.

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF HINDUSTAN CABLES LTD.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Hindustan Cables Limited, for the year 1970-71.

(2) Annual Report of the Hindustan Cables Limited for the year 1970-71

along with the Audit Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-4000/72.]

NOTIFICATIONS UNDER INDIAN TELEGRAPH ACT

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA): On behalf of Shri H. N. Bahuguna, I beg to lay on the Table copy each of the following Notification (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

(1) The Indian Telegraph (Ninth Amendment) Rules, 1972, published in Notification No. G.S.R. 1390 in Gazette of India dated the 4th November, 1972. [Placed in Library. See No. LT-3988/72.]

(2) The Indian Telegraph (Tenth Amendment) Rules, 1972, published in Notification No. G.S.R. 1480 in Gazette of India dated the 25th November, 1972. [Placed in Library. See No. LT-38988/72.]

NOTIFICATION UNDER ALL INDIA SERVICES ACT ANNUAL REPORT OF ISI, CALCUTTA

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): On behalf of Shri Ram Niwas Mirdha, I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Appointment by Promotion) Third Amendment Regulations, 1972, published in Notification No. G.S.R. 467(E) in Gazette of India dated the 27th November, 1972.

(ii) The Indian Administrative Service (Fixation of Cadre Strength) Fourteenth Amendment Regulations, 1972, published in Notification No. G.S.R. 473(E) in Gazette of India dated the 30th November, 1972.

(iii) The Indian Administrative Service (Pay) Nineteenth Amendment Rules, 1972, published in Notification No. G.S.R. 474(E), in Gazette of India dated the 30th November, 1972. [Placed in Library... See No. LT-4002/72.]

(2) (i) A copy of the Annual Report (Volume I) of the Indian Statistical Institute Calcutta, for the year 1969-70.

(ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously. [Placed in Library. See No. LT-4003/72.]

ANNUAL REPORTS OF TANNERY AND FOOTWEAR CORPORATION OF INDIA LTD., KANPUR AND KHADI AND VILLAGE INDUSTRIES COMMISSION, BOMBAY

औद्योगिक विकास संस्थान में उपसत्री (बी सिद्धेश्वर प्रसाद) : अध्यक्ष महोदय, आपकी आज्ञा से निम्नलिखित पत्र समा पटल पर रखता हूँ :

(1) कम्पनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अन्तर्गत टेनरी एण्ड फुटविबर कारपोरेशन आफ इण्डिया लिमिटेड, कानपुर, के वर्ष 1970-71 सम्बन्धी वार्षिक प्रतिवेदन (हिन्दी संस्करण) की एक प्रति तथा सूखा परीक्षित लेखे और उन पर नियन्त्रक और महालेखा परीक्षक की टिप्पणियाँ ।

[Placed in Library. See No. LT-4004/72.]

(2) खादी और ग्रामोद्योग आयोग अधिनियम, 1956 की धारा 24 की उपधारा (3) के अन्तर्गत खादी और ग्रामोद्योग आयोग, बम्बई, के वर्ष 1970-71 सम्बन्धी वार्षिक प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति, तथा सांख्यिकीय विवरण । [Placed in Library. See No. LT-4005/72]

12.24 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th December, 1972, agreed without any amendment to the Payment of Bonus (Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 5th December, 1972."

MR. SPEAKER: Now, next item....

SHRI VAYALAR RAVI (Chrayinkil): Mr. Speaker, Sir....

MR. SPEAKER: Will he please keep on sitting?....

SHRI VAYALAR RAVI: It is a very important matter. The Chief Minister has taken objection. The hon. Minister concerned is here, and he can make a statement. Otherwise, a controversy will start. The Tamil Nadu Chief Minister has raised a very important issue....

MR. SPEAKER: I have not allowed him to raise anything. Does he see me standing or not? What is this? He is getting up every time like this. If both sides do like this how can I work here?

SHRI SHYAMNANDAN MISHRA (Begusarai): That has been the case all the time.

MR. SPEAKER: Anyway, there must be some procedure....

SHRI JYOTIRMAY BOSE (Diamand Harbour): This is the forum for dialogue. This is the forum for submission and exposure. Why are we here otherwise?